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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No.883/90

NEW DELHI THIS THE 26TH DAY OF JULY, 1994.

HON'BLE SHRI J.P. SHARMA, MEMBER (J)
HON'BLE SHRI B.K. SINGH, MEMBER (J)

Shri Rohit Kumar Parmar,
E-346,, Greater Kailash-II
New Delhi-48.

Senior Research Officer,
Railway Board,
Ministry of Railways,
Room No.517, Rail Bhavan,
NEW DELHI.

2. Nagesh Singh,
Senior Research Officer,
Planning Commissione4r,
Yojna Bhavan,
NEW DELHI.

...Applicant

By Advocate : None

VERSUS

UNION OF INDIA, THROUGH

1. The Secretary,
Dept of Economic Affairs,
Ministry of Finance,
North Block, New Delhi.
2. Shri M.B.L. Nigam,
Joint Director,
Dept of Eco. Affairs,
Min of Finance,
Room No.49B, North Block,
NEW DELHI.
3. Shri Jaideb Das,
Jt Direcotr,
Commission on Ag Costs & Prices,
Min of Agriculture, 2nd Floor F Wing
Shasti Bhavan, New Delhi.
4. Shri A.S. Bajaj,
Assstt. Shipping Officer,
S-195, Greater Kailash-I,
NEW DELHI.
5. Shri PS Mathur,
Financial Analyst
Dept of Power,
F-Wingh, Nirman Bhavan
6. Shri R.D. Gupta, Director
Planning (FCD) (Retd)
8357/1 Model Basti, Delhi.

7. Shri PM Saxena,
Jt Director,
D.II/37 West Kidwai Nagar,
New Delhi.

8. Shri AN Malik,
Dy Director,
D-775, Mandir Marg,
NEW DELHI.

9. Shri B.N. Kackar,
Retd. Joint Director,
B-3/31A, MIG Flats,
Lawrance Road,
DELHI.

10. Shri K. Ahmed
C/o Respondent No.1 Respondents

By Advocate : Proxy Counsel Shri JC Madan for Shri
PH Ram Chandani, Sr Standing Counsel

JUDGEMENT (Oral)

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

O.A.883/90 By the Applicant Shri Rohit Kumar Parmar and Shri Nagesh Singh Vs Union of India & Ors. The applicants belongs to Grade IV, Indian Economic Service and have been selected by the U.P.S.C. in 1984 and 1982. The applicant No.1 is with the Railway Board and the other is with the Planning Commission. They had the grievance against the Seniority List issued vide O.M.No.11024/1/86-IES dt 8.5.1986 (Annexure-I), of Grade IV of IES. The said list is issued in implementation of the judgement of Narender Chadha Vs Union of India reported in 1986 Vol.2 SCC P-157.

2. This application was filed in May, 1990. The relief claimed by the applicants is for quashing of said Seniority List and thereafter withdrawing it, particularly the seniority to be given to the Officers when their posts were encadred into Indian Economic Service.

3. On notice the respondents contested this application. We find certain respondents were not served and the names of such persons were deleted from

the array of respondents by the order dated 18th May, 94 and the matter was ordered to be listed for final hearing.

4. Shri JC Madan, Counsel, is present on behalf of the respondents as Proxy Counsel for Sh. PH Ramchandani. His contention is that Seniority list has been prepared on the direction given in Narender Chadha's case and the applicants cannot, therefore, make out a case for quashing of the said Seniority List.

5. In view of this, we dismiss this O.A.883/90 in default for non-prosecution, leaving the parties to bear their own costs.


(B.K. SINGH)
MEMBER (A)


(J.P. SHARMA)
MEMBER (J)

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